

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 33/TT/2015

Date: 11.4.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from anticipated DOCO to 31.3.2019 for
Asset-A: LILO of Ckt-II of 400 kV D/C Lucknow-Bareilly TL at Shahjahanpur,
Asset-B: 315 MVA 400/220 kV ICT-I with 03 Nos. of 220 kV Line Bays at
Shahjahanpur, Asset-C: 315 MVA 400/220 kV ICT-II with 03 Nos. of 220
kV Line Bays at Shahjahanpur, Asset-D: Extn. of 400/220 kV GIS Gurgaon,
Asset-E: 2x50 MVAR Bus Reactor at 400/220 kV Bareilly Sub-station along
with associated bays (Existing Line Reactors retained and used as Bus
Reactor), Asset-F: 125 MVAR Bus Reactor at Shahjahanpur under
"Northern Regional Transmission Strengthening Scheme" in Northern
Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.4.2016:-

- a) Reply of the Commission's queries raised in POC order dated 15.4.2015 and rejoinder to the reply filed by UPPCL, vide affidavit dated 31.1.2015.
- b) IEDC and IDC discharged till scheduled COD and from scheduled COD to COD and thereafter on cash basis for all the assets. Element wise segregation of IDC and IEDC
- c) Final COD status for the Assets C & F. Auditor's Certificate and RLDC trial run certificate for all the concerned assets.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)